

Office Notes, Office Memo  
randum, Coram, Appearances,  
Tribunal's Order of direc-  
tions and Registrar's Order

①  
Tribunal's Orders

Dated: 23/6/89:

Notices are issued  
to the All Respondents  
on dt 23-6-89

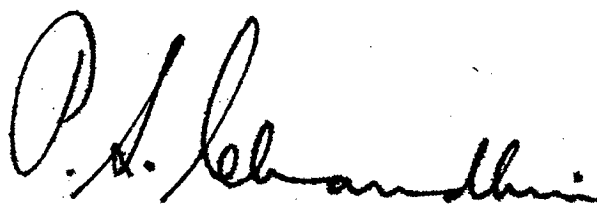
N80

23-6-89

This case has come before me today because Mr. I. J. Naik, learned advocate for the applicant has pressed for its urgent consideration and the Division Bench is not free today to hear the matter. I am therefore, considering the application in terms of para 4 of the Chairman, Central Administrative Tribunal's order dt. 21/3/88.

Admit. Issue notices to the Respondents for reply returnable on 9/8/89 for placing before the Deputy Registrar on that day. The applicant need not remain present.

As regards interim relief, issue notice to the Respondents returnable on 13/7/89. Ham do not allowed as far as Respondents No. 1 to 3 are concerned. Mr. Naik undertakes to serve L-4 by speed post and file the acknowledgment thereof on 13/7/89.

  
(P. S. CHAUDHURI)  
MCA).

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018840

12.7.89

The application is taken on Board at the request of Mr. T. J. Naik, advocate, for the applicant.

Mr. Naik has filed and application for leave to withdraw the petition. That should be numbered as Misc. Petition. The application bears the signature of the applicant and his advocate.

MP 569/89  
for withdrawal.

Original Application No. 435/89  
is allowed to withdraw with no order as to costs.

M. P. is disposed of.

8/2/5

P. A. Chaudhuri  
(P.S. CHAUDHURI)  
M(A)  
28/5  
(P.S. SHAH)  
V.C.

Received reply from  
respondent No. 1 to 3  
on 13.7.89 in  
triplicate.

8/1/89